



2025 INSC 780

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL APPEAL NO.603 OF 2025

RAJNI

... APPELLANT(S)

VS.

STATE OF UTTAR PRADESH & ANR.

... RESPONDENT(S)

WITH

CRIMINAL APPEAL NO.2569 OF 2025

O R D E R

There is a typographical error in paragraphs 27 and 29 of the judgment and order dated 20th May, 2025. Instead of 'Miscellaneous Case No.9/2020 in respect of Crime Case No.11/2020', it has been typed as 'Miscellaneous Case No.9/2000 in respect of Crime Case No.11/2000'.

The Registry to make the necessary correction and do the needful.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

**NEW DELHI;
May 23, 2025**

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 603/2025

RAJNI

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH CrI.A. No. 2569/2025

Date : 23-05-2025 These appeals were listed for order today.

For Appellant(s) :

Ms. Amita Singh Kalkal, AOR
Mr. Devvrat Pradhan, Adv.

For Respondent(s) :

Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR
Ms. Apurva Singh, Adv.

Mr. Praveen Chaturvedi, AOR

The Court made the following
O R D E R

There is a typographical error in paragraphs 27 and 29 of the judgment and order dated 20th May, 2025. Instead of 'Miscellaneous Case No.9/2020 in respect of Crime Case No.11/2020', it has been typed as 'Miscellaneous Case No.9/2000 in respect of Crime Case No.11/2000'.

The Registry to make the necessary correction and do the needful.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed Reportable order is placed on the file.)